

14th Legislative Assembly Budget Session 2023

List Of Business

22 February 2023 11:00 AM

- 1. QUESTIONS.
 - (1) Questions entered in the separate list to be asked and answers given.
- 2. CALLING ATTENTION NOTICE

regarding protest against the construction of stilt plus four storey houses in the state given by:

converted into Calling Attention
Notice
No. 50

(ii) Shri Varun Chaudhary, MLA;

(iii) Shri Bharat Bhushan Batra, MLA; and

(iii) Shri Aftab Ahmed, MLA.

on the similar subject clubbed with Calling Attention Notice No. 50. The Hon'ble Member may ask a question at the time of discussion on the Calling Attention Notice No. 50.

- 3. RESUMPTION OF GENERAL DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.
 - (1)
 RESUMPTION of general discussion on the following motion moved by Shri Aseem Goel Naneola, M.L.A. on the 21st February, 2023, namely:-

[&]quot;That an address be presented to the Governor in the following terms: -

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20th February, 2023 at 11.00 A.M.'."

4. PRESENTATION OF SUPPLEMENTARY ESTIMATES (THIRD INSTALMENT) FOR THE YEAR 2022-2023 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER

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(ii) THE CHAIRPERSON, to present the Report of the Committee on Estimates on the Supplementary Estimates (Third Instalment) 2022-2023.

(ii) THE CHAIRPERSON, to present the Report of the Committee on Estimates on the Supplementary Estimates (Third Instalment) 2022-2023.

- 5. SUPPLEMENTARY ESTIMATES (THIRD INSTALMENT) 2022-2023.
 - Discussion on the Estimates of expenditure charged on the revenue of the State.

2. Discussion and Voting on the Demands for Supplementary Grants. Supplementary **Fstimates** to move that a supplementary sum not exceeding ₹171,73,21,000/- for capital 2022-23 expenditure be granted to the Governor to defray charges that will come in the No. 07 MINISTER course of payment for the year ending 31st March, 2023 in respect of **Demand No.** (3rd 07 - Loans and Advances by State Government. Installment) Pages 3-4 (2) Supplementary Estimates to move that a supplementary sum not exceeding ₹2,00,000/- for revenue 2022-23 expenditure be granted to the Governor to defray charges that will come in the Demand $_{\Delta}$ course of payment for the year ending 31st March, 2023 in respect of **Demand No.** (3rd 12-Education (Higher/Secondary/Elementary)/Technical Education/Women and Installment) Child Development. Pages 8-10

(3)

Demand A
No. 19 MINISTER

to move that a supplementary sum not exceeding ₹546,62,34,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2023 in respect of <u>Demand No. 19-Irrigation/Industries & Commerce/ MSME/ Supplies & Disposals/ Power & Renewable Energy/Science & Technology.</u>

Supplementary Estimates 2022-23

(3rd

Installment)

Pages 11-13

6. MOTION UNDER RULE 121.

(1)

to move that the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;

A iii) Committee on Public Undertakings; and MINISTER

iv) Committee on Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes for the year 2023-2024 be suspended.

ALSO to move:-

"that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year2023-2024, keeping in view the proportionate strength of various parties/groups in the House".

7. PRESENTATION OF REPORT.

(1)
THE CHAIRPERSON

(DEPUTY SPEAKER) OF to present the Report of the Select Committee on the Haryana Police (Amendment) Bill, THE SELECT 2022.

COMMITTEE

NVIIVII I LL

Chandigarh-160001,

Rajender Kumar Nandal, Secretary

Date:21/Feb/2023

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